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CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH, ALLAHABAD

13.4.93

Misce. Application No: 560 of 1993

G.S. Kumar

..... Applicants.

Versus

Union of India & ors. ..... Respondents.

Hon'ble Mr. K. Obayya, A.M.

Hon'ble Mr. A.K. Sinha, J.M.

This Misce. petition 560 of 1993 has been moved with a prayer to dismiss the application (O.A. 470/93) on the ground of jurisdiction. Copy of the petition was served on the counsel for the applicant on 24.3.93.

It is stated in this petition that C.R.P.F. which is armed forces of the union under Section 2(a) of the C.A.T. Act, 1985 and that the persons belonging to armed forces of the union are barred from purview of the Tribunal and since the applicant is working as Sub Inspector in C.R.P.F Allahabad, the Tribunal cannot entertain the service matter as he belongs to armed forces, within the meaning section 2(a) of the C.A.T. Act, 1985. Having regard of the above position, we are of the view that the Tribunal has no jurisdiction to adjudicate the matter and accordingly the application is dismissed. The stay order granted earlier stands vacated.

A. S. Kumar's facts  
J.M. 13/4/93

R. Obayya  
A.M.